IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWENTY EIGHTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SRI JUSTICE N.V.SHRAVAN KUMAR

WRIT PETITION NO: 24310 OF 2024
IN
C.S.No.7 OF 1958

Between:

Mahmood Bin Ali Yamani, S/o. Late Ali Bin Abdullaah, Aged 51 years, Occ. Bussiness, R/o. H.No. 19-3-685/1, Misrigunj, Charminar, Hyderabad.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretrait. Hyderabad.
2. The District Collector, Ranga Reddy District.
3. The Revenue Divisional Officer, Chevella Division, Ranga Reddy District.
4. The Tahsildhar, Moinabad Mandal, Ranga Reddy District

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order, writ or direction more particularly one in the nature of Writ of Mandamus challenging the orders passed by the 2nd respondent vide file No. E2/4017/2022 dated 10-04-2023 and rejected the petitioners application dated 10-02-2023 sought to rectify the revenue records by recording the name of the petitioner and also direct to issue E-Passbook in respect of land in Sy. No. 49/2 admeasuring Ac. 10.02 guntas situated at Aziznagar village, Moinabad Mandal Ranga Reddy District without considering the material filed by the petitioner and contrary to the orders passed in W.P. No. 21287 of 2022 is illegal, arbitrary and unjust and contrary to the provisions of Telangana Rights in Land and Pattadar Passbooks Act 2020 and consequently quash the same and direct

the respondent No. 2 to 4 rectify the revenue records by recording the name of the petitioner and also direct to issue E-Passbook in respect of land in Sy. No. 49/2 admeasuring Ac. 10.02 guntas situated at Aziznagar village, Moinabad Mandal, Ranga Reddy District.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents not to interfere with the possession and enjoyment and not to disposes from the petitioner property in Sy. No. 49/2 admeasuring Ac. 10.02 guntas situated at Aziznagar village, Moinabad Mandal, Ranga Reddy, District,pending disposal of present writ petition.

Counsel for the Petitioner : SRI JYOTHI ESWAR GOGINENI

Counsel for the Respondents: SRI MD.IMRAN KHAN, ADDL.ADVOCATE GENERAL

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SRI JUSTICE N.V.SHRAVAN KUMAR

WRIT PETITION No.24310 of 2024
In
C.S.No.7 of 1958

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Ms.Jyothi Eswar Goginini, learned counsel appearing for the petitioner seeks to withdraw this petition with the liberty to file afresh before an appropriate Forum.

2. Sri Md.Imran Khan, learned Additional Advocate General appearing for the respondents, has no objection.

3. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-L. LAKSHMI BABU
ASSISTANT REGISTRAR
SECTION OFFICER

//TRUE COPY//

To,

1. One CC to SRI JYOTHI ESWAR GOGINENI, Advocate. [OPUC]
2. Two CCs to ADDL ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad. [OUT]
3. Two CD Copies.

BSK

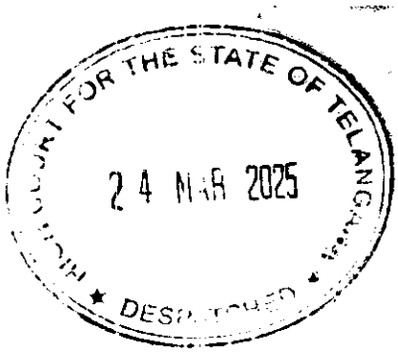
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HIGH COURT

DATED:28/02/2025

ORDER

WP.No.24310 of 2024
IN
C.S.No.7 OF 1958



DISMISSING THE WRIT PETITION
WITHOUT COSTS

PA
17/3/25

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